

impact of computerisation or employment.

M/s. ICIM with the annual capacity as given below:

(b) The following fiscal incentives have been provided to prompt the growth of our electronics industry including its computerisation:

	Annual Capacity
1. Card Readers with a speed at least of 600 card per minute.	100 Nos.
2. Line Printers with a speed at least of 600 lines per minute	100 Nos.
3. Magnetic Tape Transport	200 Nos.

(i) Increased depreciation allowance on capital goods (from 10 per cent to 20 per cent);

(ii) The computer industry has been recognised as a Priority Industry for the purposes of Income Tax;

(iii) Reduced customs duty on a number of capital equipment and components; and

(iv) While the standard customs duty on electronic components is 148.4 per cent the duty on components of Central Processing Units (CPUs) and of Computer Peripherals is 68.4 per cent. The customs duty on finished computer peripherals is 123.83 per cent, with a provision for a refund of the excise duty payable on the manufactured computer.

(c) The following foreign collaborations have been approved in the area of computer peripherals:

(i) With M/s. BASF of West Germany for Floppy Drives by M/s. MMC.

(ii) With M/s. Vedeoton of Hungary for Printers by M/s. O/E/N.

(iii) With M/s. ICL of U.K. for manufacture of peripherals by

US and UK companies are also collaborating with our firms in producing computer main frames, peripherals and software products. The main attraction for them is our relatively large and growing domestic market and availability of highly trained scientific and engineering manpower at much lower wage rates than in those countries.

Supply of Hot Rolled Coils to indigenous Tube Manufactureres

7734. SHRI R. P. SARANGI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantity of supplies of hot rolled coils to each indigenous tube manufacturer during March and April, 1979 from Rourkela Steel Plant;

(b) the outstanding dues of SAIL against each indigenous tube manufacturer as on 1 March and 1 April of 1979;

(c) whether an undue credit facility was allowed to M/s. Kalinga Tube Ltd. for the above supplies; and

(d) if so, why?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) In accordance with the allocations approved by the inter-Ministerial Committee, the following despatches of HR Coils were directly made from Rourkela Steel Plant to indigenous tube makers during March, 1979 and April, 1979.

(Quantity in tonne etc.)

Sl. No.	Name of the Party	Despatch from Rourkela Steel Plant	
		March, 79	April, 79
1.	Jatindra Steel Tubes, Delhi	615	..
2.	Jain Tube Company, Delhi	..	22
3.	Gujarat Steel Tubes, Ahmedabad	1085	36
4.	Khandelwal Tubes, Bombay	3342	..
5.	Surendra Industries, Bombay	..	733
6.	Kalinga Tubes, Calcutta	3295	2267
7.	Appolo Tubes, Madras	1132	1125

(b) The outstanding dues of SAIL against indigenous tube manufacturers as on 1.3.79 and 1.4.79 are given below:—

(Rupees in lakhs)

Name of the Party	Outstanding dues as on	
	1-3-79	1-4-79
M/s Kalinga Tubes Limited	192.90	177.90
M/s Steel Tubes of India Ltd.	47.40	..
M/s Saxby Engineering Works	4.05	3.54
M/s Shivmoni Steel Tubes Ltd.	1.05	..

(c) and (d). No credit facility was allowed to M/s Kalinga Tubes during March and April, 1979. The outstanding amount shown above relate to supplies made to the parties prior to 1st March, 1979.

from A-1 to A-30 and A-1/*-30, Hasthal Road, Uttam Nagar; and

(b) if so, the steps taken to realise the tax from them, with details thereof?

Payment of House Tax to D.M.C. by Residents of Uttam Nagar

7735. SHRI SHEO SHARAN VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that large number of people do not pay house tax to the Municipal Corporation of Delhi like the ones

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The Municipal Corporation of Delhi has reported that payment of tax has been received including part payments in a few cases from the assesses among the properties mentioned in the Question. Vigorous efforts continue to be made to recover tax from all such cases where dues